

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 15425/2013

(From the judgement and order dated 24/07/2012 in WPC No.24997/1993, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME & ORS. Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 09/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Apoorv Kurup, Adv.
 Mr. Ardhendumauli Kumar Prasad, Adv.
 Mr. Aviral Shukla, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
Heard learned counsel for the petitioners.
Issue notice returnable within four weeks.
The order directing payment of cost of Rs.5,00,000/-
will remain stayed, until further orders.

[SUMAN WADHWA]
AR-cum-PS

[SNEH LATA SHARMA]
COURT MASTER